

12.10 hrs.

COMMITTEE ON PRIVATE MEMBERS
BILLS AND RESOLUTIONS

Minutes of the Seventy-Seventh to Eighty-first sittings

SHRI G. LAKSHMANAN
(Madras North): I beg to lay on the Table Minutes (Hindi and English versions) of the seventy seventh to Eighty-first sittings of the committee on private Members' Bills and Resolutions held during the current session.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

- (i) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd August, 1984, agreed without any amendment to the National Security (Second Amendment) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 13th August, 1984."
- (ii) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd August, 1984, agreed without any amendment to the

Terrorist Affected Areas (Special Courts) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 16th August, 1984."

- (iii) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 13th August, 1984, adopted the following motion in regard to the Committee on Public Undertakings :-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha, for the unexpired portion of the term of the Committee in the vacancy caused by the resignation of Miss Saroj Khaparde, from the Committee, and to proceed to elect in such manner as the Chairman may direct, one member from among the members of the House to serve on the said Committee."

12.11 hours

ELECTION OF SHRI K. L. N. PRASAD, MEMBER, RAJYA SABHA, TO THE COMMITTEE ON PUBLIC UNDERTAKING

SECRETARY GENERAL: I am further to inform the Lok Sabha that in pursuance of the above motion, Shri K. L. N. Prasad, Member, Rajya Sabha,

has been duly elected to the said Committee.

LEAVE OF ABSENCE FROM
SITTINGS OF THE HOUSE

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Sixteenth Report have recommended that leave of absence be granted to the following Members for the periods mentioned against each:—

1. Shri S. Murugain—23rd July to 24th August, 1984.
(Fifteenth Session)
2. Shri C. Chinnaswamy—23rd July to 10th August, 1984.
(Fifteenth Session)

Is it the pleasure of the House that leave as recommended by Committee may be granted?

SEVERAL HON. MEMBERS :
Yes,

MR. SPEAKER. The leave is granted. The Members will be informed accordingly.

12.12 hrs

PUBLIC ACCOUNTS COMMITTEE

Two hundred twenty fifth, two hundred twenty seventh and two hundred thirty first Report.

SHRI SUNIL MAITRA (Calcutta North East): I beg to present the following

Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Two Hundred and Twenty-fifth Report on Action Taken by Government on the recommendations contained in their Hundred and Fifty-eighth Report on Union Excise Duties Related Person.
- (2) Two Hundred and Twenty-seventh Report on Sales Tax-Survey, Registration and Declaration forms.
- (3) Two Hundred and Thirty-first Report on Financial Review-cum-Commercial Accounts of the Canteen Stores Department.

12.13 hrs.

ESTIMATES COMMITTEE

Eighty seventh and Eighty ninth Reports and Minutes of Sittings

SHRI BANSI LAL (Bhiwani): I beg to present the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Eighty-seventh Report on the Ministry of Works and Housing—Delhi Development Authority—Part II, and Minutes of the Sittings of the Committee relating thereto.
- (ii) Eighty-ninth Report on the Ministry of Finance (Department of Revenue)—Central Board of Excise and Customs, and Minutes of the Committee relating thereto.